

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 194 OF 2020

Morombi-O-Grande Tenants Association Petitioners

V e r s u s

State of Goa Respondents

Mr. Rohit Bras De Sa, Advocate for the Petitioners.

Ms. Sapna Mordekar, Additional Government Advocate for the Respondent nos. 1 and 2.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 14th September, 2020

P.C.

1. Heard Mr. Rohit Bras De Sa, learned Counsel for the petitioner.
2. Issue notice to the respondents, returnable on 12.10.2020.
3. Ms. Sapna Mordekar, learned Additional Government Advocate, waives notice on behalf of respondent nos. 1 and 2.

4. We direct respondent no. 2 to file an affidavit in this matter latest by 07.10.2020. The Mamlardar, in case he has not already inspected the site, should inspect the site and thereafter file an affidavit explaining the position at the site.

5. The private respondents are also at liberty to file their response to this petition.

6. The petitioner will have to take emergent steps to effect service upon the private respondents. In addition to the usual mode of service, private service is also permitted.

7. Stand over to 12.10.2020.

M. S. JAWALKAR

M. S. SONAK, J.

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